THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL <u>NEW DELHI</u>

Company Appeal (AT) Insolvency No. /2018 (F.No.13/07/2018/NCLAT/UR/612)

IN THE MATTER OF:

Spectrum Voyages Pvt. Ltd.

...Appellant

Vs

Fortis Healthcare Ltd.

....Respondent

Present: Counsel for the appellant.

26.07.2018

The learned counsel appearing for the Appellant submitted that the office has pointed out the defect that original Authorisation Letter/ Power Of Attorney/ Board Resolutions are not filed. In this regard, he submitted that the Appellant has filed the photocopy of the Board Resolutions and undertake to file the original by 30.07.2018. He further submitted that the other connecting matters are already been order to be listed on 02.08.2018.

2. Considering the aforesaid facts that the learned counsel undertake to file the original by Monday. Let this matter be listed before the Hon'ble bench on 02.08.2018, if the original is produced before that.

(Abni Ranjan Kumar Sinha) Registrar